

cultivation all over U. P.

Accordingly, the State Government appointed a Consultancy firm to undertake a Feasibility-cum-Pre-Investment Study for growing tea in U. P. including Preparation of a Project Report for 6 existing tea gardens.

In the meanwhile, the Tea Board has taken the following steps for development of tea in U. P. :-

- (i) The Tea Board has provided an assistance of Rs. 9.5 lakhs to Government of U. P. towards costs of the aforesaid Consultancy Project.
- (ii) Opened a Regional Office at Lucknow in March 88 to monitor and implement Board's financial assistance schemes.
- (iii) Inclusion of hilly areas of U. P. in the schedule of approved non-traditional areas for providing loan and subsidy under New Tea Unit Financing Scheme.
- (iv) Existing tea growing areas of U. P. brought under the definition of 'Hilly Areas' so that existing gardens can avail higher rate of rejuvenation/replantation subsidies under this liberalised scheme.
- (v) Tea Board sanctioned during 1988-89 for setting up of two Tea Seed Nurseries in the District of Dehradun and Pithoragarh with a view to supplying planting materials free of cost to the tea estates for undertaking developmental activities under Board's various financial assistance schemes. The Nurseries involve

a total cost of Rs. 4.02 lakhs. The Nursery at Dehradun is being raised successfully in tea estate under direct supervision of Regional Office, Lucknow.

(c) The programme for revival of existing tea gardens and expansion of tea cultivation in U. P. including assessment of fund requirement will be possible only after a study of the Consultancy Report and views/decisions of the State Government thereon.

(c) The 8th Plan allocations have not been finalised.

[Translation]

#### **Production of Children Film**

\*547. SHRIMATISUMITRAMAHAJAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government have formulated any policy regarding production of good quality children films with a view to inculcating good habits in them;

(b) whether Government have formulated any scheme to hold International Children film Mahotsava and National Children Film Mahotsava; and

(c) if so, the steps taken so far in this regard and the outcome thereof?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) The Children's Film Society of India, Regd. under the Societies Registration Act, is engaged in promotion of Children's film movement in the country with the objective of purposefully using the medium of films to cater to children's mental health, providing them clean entertainment and joy, thereby inculcating in them good habits.

(b) and (c). CFSI organised International children's Film Festival in every alternative year and conducts week-long/mini Film Festivals in various districts in the States. The 6th International Children's film Festival was held at Delhi in Nov., 1989. During 1988-89 CFSI held film weeks in 29 districts with 1971 shows throughout the country. The CFSI film have won awards at National and International Film Festivals. The CFSI Film 'ANKUR MAINA AUR KABOOTAR' has been judged the best Children's Film for the year 1989.

**Reservations for SCs/STs, Backward Classes and Women in Appointment of High Court Judges**

\*548 SHRI NITISH KUMAR  
SHRI CHHABIRAM ARGAL

Will the Minister of LAW AND JUSTICE be pleased to state

(a) whether there is any reservation for Scheduled Castes, Scheduled Tribes, backward classes and women in the appointment of High Court judges, and

(b) if not, whether Government propose to provide for such reservation?

THE MINISTER OF SURFACE TRANSPORT AND COMMUNICATIONS (SHRI K. P. UNNIKRIISHNAN): (a) and (b). No, Sir. However, the Government have addressed

letters to the Chief Minister of States and the Chief Justices of High Courts, requesting them to locate persons from the Bar belonging to the Scheduled Castes, Scheduled Tribes, other Backward Classes and women, who are suitable for appointment as High Court Judges.

[English]

**Opening of Bank Branches in Tamil Nadu**

\*549. SHRI R. MUTHIAH: Will the Minister of FINANCE be pleased to state:

(a) the number of bank branches recommended to be opened in Tamil Nadu under the bank branches expansion scheme and the actual number of branches opened in the State during the last three years with district-wise break-up; and

(b) the names of nationalised banks which are still lagging behind in the matter of opening rural branches as recommended and accepted in principle?

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): (a) and (b). Under the Branch Licensing Policy 1985-90, a total of 362 licences were allotted for opening of branches of banks in Tamil Nadu. The district-wise break-up of centres allotted for 1985-90, and branches actually opened in the last three years (from 1.1.1987) is as follows:-

Sl. No.	District	No. of centres allotted	No. of offices opened during last three years (Beginning from 1.1.1987)
1	2	3	4
1.	Chengalpattu	33	32
2.	Kanyakumari	7	6